

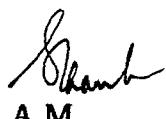
CCP42/04

22.03.2005

Hon'ble Mr. Justice S. R. Singh, V. C.  
Hon'ble Mr. S. C. Chaube, Member (A)

Shri M. A. Siddiqui counsel for the applicant. None for the respondents.

Counsel for the applicant states that the order passed by the Tribunal has been stayed by the High Court. The contempt petition is adjourned sine die and it may be listed as and when the registry is informed about the status of the case.



A.M.



V.C.

Shukla/-